

FORM G (Re-issued)
INVITATION FOR EXPRESSION OF INTEREST
FOR
THIRANI INDUSTRIES LIMITED
OPERATING IN MANUFACTURING, CONVERTING, LETTING ON HIRE, AND
OTHERWISE DEALING IN SHIPS, BOATS, VESSELS, AND FLOATING
STRUCTURES OF EVERY DESCRIPTION & SERVICE INDUSTRY AT DELHI &
MUMBAI

*(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP NO.	Thirani Industries Limited PAN No.: AAAC6029P CIN: U74110DL1974PLC007351
2.	Address of the registered office	E-2/203 Bharti Trade centre Alaknanda Shopping Complex, Delhi, India, 110019
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	Mumbai, Maharashtra — the principal fixed assets of the Company, being two vessels, are located within the jurisdiction of the New Custom House, Mumbai.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Quantity-NA Revenue from operation is Rs. 19.92 Lakh during the F.Y. 2024-25
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought at following link https://www.rinsolvency.com/resource/ultimate_info.aspx
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought at following link https://www.rinsolvency.com/resource/ultimate_info.aspx
10.	Last date for receipt of expression of interest	28-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	07-09-2026
12.	Last date for submission of objections to provisional list	12-09-2026
13.	Date of issue of final list of prospective resolution applicants	16-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17-09-2026
15.	Last date for submission of resolution plans	17-10-2026
16.	Process email id to submit Expression of Interest	thirani.cirp@gmail.com
17.	Details of corporate debtor's registration as MSME	Company is registered as MSME. UDYAM-DL-08-0013678



Sd/-

CA. Reshma Mittal

Designated Partner

RR Insolvency Professionals LLP

Resolution Professional

In case of Thirani Industries Ltd.

(under CIRP as per order dt 01.06.2026 passed by Hon'ble NCLT, New Delhi Bench, Court IV)

Registered Address: C-51, RDC, Raj Nagar, Ghaziabad-201002

Email:- thirani.cirp@gmail.com

Manager.rrinsolvency@gmail.com

Date: 12.08.2026

Place: Ghaziabad



Branch Office: ICICI Bank Ltd. Regional Office Jsel Building, Malviya Nagar JLN Marg Jaipur- 302017

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8(6)]
[Notice for sale of immovable asset(s)]
E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Fajrudeen (Applicant) Reshma (Co-Applicant) A/c No. LBKOT00005458086	Shop No.B-9, Second Floor (Without Right To Roof), Wake-Saiman Plaza, Sobzi Mandi, Kota, Rajasthan- 324006, Area 200 Sq.ft.	Rs. 16,24,679/- As on August 04, 2026	Rs. 14,90,000/- As on August 04, 2026	September 02, 2026 From 11:00 AM To 02:00 P.M.	September 22, 2026 From 11:00 AM To 12:00 Noon

The online auction will be conducted on the website (<https://BidDeal.in>) of our auction agency M/s. ValueTrust Capital Services Private Limited. The Mortgagees/ Noticees are given a last chance to pay the total dues with further interest by September 21, 2026 before 05:00 PM else the secured asset(s) will be sold as per schedule. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd. Regional Office Jsel Building, Malviya Nagar JLN Marg-Jaipur 302017 on or before September 21, 2026 before 05:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before September 21, 2026 before 05:00 PM, along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Ltd. Regional Office JSEL Building, Malviya Nagar JLN Marg-Jaipur 302017 on or before September 21, 2026 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "ICICI Bank Limited" payable at "Jaipur". For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICICI Bank Limited on 9252097970. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/m4p45.

Date: August 13, 2026 Place: Agra Authorized Officer, ICICI Bank Limited.

**DURO PACK LIMITED**

CIN : L74899DL1986PLC025835

Regd. Office: 3123, Sector-D, Pkt-III, Vasant Kunj, New Delhi - 110070
Tel: 01126191861 Email : info@duropackindia.com Website : www.duropackindia.com

Unaudited financial results for the quarter ended 30th June, 2026 (Rs in Lakhs)

SI No.	Particulars	For Quarter ended June 30, 2026	For Quarter ended March 31, 2026	For Quarter ended June 30, 2025	For Quarter ended March 31, 2026
		Unaudited	Audited	Unaudited	Audited
1	Total Income	1139.06	1061.46	828.25	3993.32
2	Net Profit for the period before exceptional and /or extraordinary items & tax	78.79	56.90	50.86	257.56
3	Net Profit for the period before Tax	78.79	56.90	50.86	257.56
4	Net Profit for the period	64.54	49.24	39.51	184.80
5	Other Comprehensive Income after tax	40.82	(42.34)	33.75	15.12
6	Equity Share Capital (Face value of Rs 10/- per share)	527.22	527.22	527.22	527.22
7	Earning per share				
a) Basic :		1.22	0.93	0.75	3.51
b) Diluted :		1.22	0.93	0.75	3.51

Notes :

- The above is the extract of the detailed format of Unaudited Financial results for the quarter ended June 30, 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations 2015 read with SEBI Circular No.CIR/CFD/FAC/62/2016 dated July 5, 2016.
- The above results have been prepared in accordance with Indian Accounting Standards ("Ind AS") notified under section 133 of the Companies Act, 2013 read together with the Companies (Indian Accounting Standards) Rules 2015.
- The above results were reviewed by the audit Committee and subsequently approved by the Board of Directors of the company at their respective meeting held on 12th August, 2026.
- The Previous quarter/year figures have been rearranged and/or regrouped, wherever necessary, to make them comparable with those of Current quarter/period.
- The quarterly results shall be posted on the Company's website www.duropackindia.com/investor.

For Duro Pack Limited
Sd/-
Vivek Jain
Managing Director
DIN : 01753065
Place: New Delhi
Date: 12 August 2026

**PEARL POLYMERS LIMITED**

CIN No. L25209DL1971PLC005535

Regd. Office : A-97/2, Okhla Industrial Area, Phase-II, New Delhi - 110020, INDIA
Tel. No.: +91-11-47385300, Fax : +91-11-47480746
Email : pearl@pearlpolymer.net, Web : www.pearlpolymer.net

Extract of Unaudited Financial Results for the quarter ended June 30, 2026 (Rs. in lakhs)

Sl. No.	Particulars	Quarter ended 30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
		(3)	(4)	(5)	(6)
1	Total income from operations (net)	889.14	448.08	937.58	2,265.36
2	Net Profit / (Loss) for the period (before Tax and Exceptional Items)	234.98	(422.91)	289.44	(491.51)
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	234.98	(422.91)	289.44	(491.51)
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	234.98	(408.22)	289.44	(476.89)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	234.98	(384.32)	289.44	(452.99)
6	Equity Share Capital	1,682.68	1,682.68	1,682.68	1,682.68
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				1,204.37
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)				
1. Basic		1.40	(2.43)	1.72	(2.83)
2. Diluted		1.40	(2.43)	1.72	(2.83)

Notes :

The above is an extract of the detailed format of Unaudited Quarter ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the quarter ended 30th June, 2026 are available on the Stock Exchange websites: www.nseindia.com, www.bseindia.com and on the Company's website: www.pearlpolymer.net.

For PEARL POLYMERS LIMITED
Sd/-
Udit Seth
Chairman & Managing Director
DIN 00005403
Place: New Delhi
Dated: 12th August 2026

**NUPUR RECYCLERS LIMITED**

Formerly known as NUPUR RECYCLERS PRIVATE LIMITED

Regd. Office : Plot No. 5, KH 12/8, 12/9, KH-12, Arjun Gali New Mandoli Industrial Area, Delhi - 110093
CIN: L37100DL2019PLC344788
Website: www.nupurrecyclers.com Email: compliance@nupurrecyclers.com Tel: +91-8882704751

EXTRACT OF STATEMENT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026 (Amount in Rs. Lakhs)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	Year Ended 31.03.2026 (audited)
		(Unaudited)	(Audited)	(Unaudited)	(audited)
1	Total Income from Operations	8,303.05	6,046.86	5,303.29	22,661.35
2	Profit before exceptional items and tax	977.55	427.85	539.96	2,161.37
3	Profit before tax	977.55	427.85	539.96	2,161.37
4	Profit after tax	738.57	334.78	404.45	1,648.46
5	Total Comprehensive Income for the year/period	738.48	321.18	702.51	1,661.93
6	Paid-up Equity Share Capital (Face value of Rs.10 each)	6,906.90	6,906.90	6,863.90	6,906.90
7	Other equity	5,396.28	6,505.44	5,631.87	6,505.44
8	Earnings Per Share (Face value of Rs. 10/- each)				
Basic (in Rs.) (not annualised)		0.94	0.40	0.52	2.06
Diluted (in Rs.) (not annualised)		0.94	0.40	0.52	2.06

Notes :

1 The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the unaudited Financial Results are available on the websites of the Stock Exchange (NSE) and on the Company's website www.nupurrecyclers.com.

2 Standalone information (Amount in Rs. Lakhs)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	Year Ended 31.03.2026 (audited)
		(Unaudited)	(Audited)	(Unaudited)	(audited)
1	Total Income from Operations	4,068.92	3,456.70	2,883.69	14,259.67
2	Profit before exceptional items and tax	314.51	277.77	149.91	1,098.82
3	Profit before tax	314.51	277.77	149.91	1,098.82
4	Profit after tax	233.14	206.69	110.60	813.51
5	Total Comprehensive Income for the year/period	233.20	193.62	408.66	827.52
6	Paid-up Equity Share Capital (Face value of Rs.10 each)	6,906.90	6,906.90	6,863.90	6,906.90
7	Other equity	5,396.28	5,163.08	4,653.91	5,163.08
8	Earnings Per Share (Face value of Rs. 10/- each)				
Basic (in Rs.) (not annualised)		0.34	0.30	0.16	1.18
Diluted (in Rs.) (not annualised)		0.34	0.30	0.16	1.18

3 These financial results have been prepared in accordance with the recognition and measurement principal in Ind AS 34 - Interim Financial Reporting, prescribed under section 133 of the Companies Act 2013 read with the relevant rules issued thereunder and the other accounting principles generally accepted in India.

4 Figures for the previous periods have been re-grouped/ rearranged/ restated wherever necessary to make them comparable with those of the current period.

For NUPUR RECYCLERS LIMITED
Sd/-
Rajesh Gupta
Managing Director
DIN - 61941985
Place : New Delhi
Date : 12.08.2026

**PUNJAB COMMUNICATIONS LIMITED**

Regd Office : B-91, Phase VIII, Industrial Area, S.A.S. Nagar (Mohali)- 160071
(CIN:L32202PB1981SGC004616) (Web: www.puncom.com)

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2026 (Taken on record by the Board in their Meeting held on 12th August, 2026) (Rs. in Lacs)

Sr. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Year Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)
1	Total income from operations	583.21	2,684.80	666.91
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	286.60	297.60	34.99
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	286.60	297.60	34.99
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	286.60	297.60	34.99
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income(after tax)]	299.27	190.22	14.19
6	Equity Share Capital (FV Rs.10/-)	1,202.36	1,202.36	1,202.36
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	1,840.48	-
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -			
1. Basic :		2.38	2.48	0.29
2. Diluted :		2.38	2.48	0.29

Place : S. A. S. Nagar
Date : August 12, 2026
for and on behalf of the Board of Directors
Sh. Harsyinder Pal Singh Brar, IAS
Managing Director
Sh. Tony Bansal

Note: The above is an extract of the detailed format of Unaudited Financial Results for the Quarter ended on 30th June, 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Quarterly Financial Results are available on the Stock Exchange website i.e. www.bseindia.com (Security Code : 500348) & on Company's Website i.e. www.puncom.com at the following link: <https://puncom.com/annually-quarterly-financial-results> and can also be accessed by scanning a Quick Reponse Code.

**INTEGRA CAPITAL LIMITED**

(Formerly known as Integra Capital Management Limited)

CIN No. L74899DL1990PLC040042 | GST TIN-07AAACI0828F2ZX

Regd. Office: 32, Regal Building, Sansad Marg, New Delhi-110001

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026 (Amount in Rs. Lakhs)

S. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Unaudited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from Operations (Net)	3.98	-34.42	44.85	80.01
2	Net Profit From Ordinary Activities after Tax	-4.87	-28.82	31.41	42.96
3	Net Profit for the Period after Tax (after Exceptional Items)	-4.87	-28.82	31.41	42.96
4	Paid up Equity Share Capital (Face Value per Share is Rs.10)	470.28	470.28	470.28	470.28
5	Reserves excluding Revaluation reserve	-	-	-	60.06
6	Earning Per Share (EPS) (of Rs. 10/- each (Not Annualised))				
(a) Basic and Diluted EPS (before exceptional items (In Rs.))		(0.10)	(0.61)	0.67	0.91
(b) Basic and Diluted EPS (After exceptional items (In Rs.))		(0.10)	(0.61)	0.67	0.91

Note : The above is an extract of the detailed format of quarterly financial results filed with the stock exchange under regulation 33 of (Listing Obligation and Disclosure Requirement) Regulation, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, www.bseindia.com and on the company's website.

For Integra Capital Limited
(Formerly known as Integra Capital Management Limited)
Sd/-
Taran Vohra
Managing Director
DIN No. 00030470
Place : New Delhi
Dated : 12th August 2026

**BRILLIANT PORTFOLIOS LIMITED**

CIN NO : L74899DL1994PLC057507

Regd. Office : B - 09, 412, I.T. Twin Tower, Netaji Subhash Place, Pitampura, New Delhi - 110088

Website : www.brilliantportfolios.com, Tel : 011-45058963, Email : brilliantportfolios@gmail.com

EXTRACT OF STATEMENT OF UNAUDITED RESULTS FOR THE QUARTER ENDED 30/06/2026 (Rs. in Lakhs except per share data)

Particulars	Quarter ending 30.06.2026 (Unaudited)	Quarter ending 31.03.2026 (Audited)	Quarter ending 30.06.2025 (Unaudited)	Year ending 31.03.2026 (Audited)
	(Unaudited)	(Audited)	(Unaudited)	(Audited)
Total Income From Operations (Net)	97.29	105.14	73.70	323.86
Net Profit/(Loss) for the Period (Before Tax and Exceptional Items)	31.45	32.14	16.20	63.68
Net Profit/(Loss) for the Period Before Tax (After Exceptional Items)	31.45	32.14	16.20	63.68
Net Profit/(Loss) for the Period After Tax (After Exceptional Items)	23.55	26.69	12.12	64.04
Total Comprehensive Income / (Loss) for the Period	23.55	26.69	12.12	64.04
Equity Share Capital	310.18	310.18	310.18	310.18
Earning Per Share (Face Value of Rs. 10/- Each)				
(a) Basic :	0.76	0.86	0.39	2.06
(b) Diluted :	0.76	0.86	0.39	2.06

NOTE:

- The financial results of the Company for the Quarter ended June 30, 2026 have been reviewed & recommended by Audit Committee and approved by the Board of Directors of the Company at its meeting held on 12/08/2026.
- The above is an extract of the detailed format of financial results for the financial results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the financial results for the financial results for the Quarter ended June 30, 2026 is available on the Stock Exchange Website www.bseindia.com and on the Company Website www.brilliantportfolios.com
- The figures of the previous period/year have been regrouped/rearranged wherever necessary to make them comparable with the current period's figures.

For and on behalf of the Board of Directors of Brilliant Portfolios Limited
RAVI JAIN
MANAGING DIRECTOR
DIN: 02682612
Place: New Delhi
Date: 12/08/2026

**Encore Asset Reconstruction Company Private Limited (Encore ARC)**

5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM – 122 002, HARYANA

Rule 8(1) POSSESSION NOTICE

The Authorised Officer of DCB Bank Ltd. (Assignor) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in the exercise of powers conferred upon him under Section 13(12) of SARFAESI Act, 2002 read with Rule 3 of the Security Interest (Enforcement) Rules 2002, had issued a demand Notice dated 02.03.2017 calling upon Mr. Anil (Borrower/Mortgagor) & Ms. Sangeeta (Co-Borrower) and to repay the amount mentioned in the notice for the amount of Rs 92,16,278.56 (Rupees Ninety Two Lakh Sixteen Thousand Two Hundred Seventy Eight and Fifty Six Paise) as on 03.03.2017 along with interest at contractual rates till actual repayment/realization, within 60 days from the date of receipt of the said notice. And whereas, the Encore Asset Reconstruction Company Private Limited (Encore ARC) has acquired all rights, titles and interests of DCB Bank Ltd. (Assignor) in the financial assets of Borrower, originated by DCB Bank Ltd. (Assignor) under section 5 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, (SARFAESI Act, 2002) vide Assignment Agreement Dated 31.03.2025.

The Borrower(s), Guarantor/Co-Borrower/Co-Applicant & Mortgagor having failed to repay the amount, notice is hereby given by the undersigned being the authorised officer of Encore Asset Reconstruction Company Pvt. Ltd., to the Borrower(s), Guarantor/Co-Borrower/Co-Applicant & Mortgagor and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on me under 13(4) of SARFAESI Act, 2002 read with Rule 8 & 9 of Security Interest (Enforcement) Rules, 2002 on 11.08.2026.

The Borrower(s), Guarantor/Co-Borrower/Co-Applicant & Mortgagor in particular; and the public, in general, is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Encore Asset Reconstruction Company Pvt. Ltd. for an amount of Rs.3,24,93,916/- (Rupees Three Crore Twenty Four Lakhs Ninety Three Thousand Nine Hundred Sixteen only) as on 10.08.2026 together with future interest at contractual rates charges and costs thereon from 11.08.2026 till realization.

The Borrower(s), Guarantor/Co-Borrower/Co-Applicant & Mortgagor attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. no.	Details of Security	Boundaries of Property	Area of Property
1.	House No.13, Block-H, Sector Alpha-II, Greater Noida, Uttar Pradesh-201308. Owned by Anil	North East: Plot No.14 South East: Plot No.23 North West: 9. Mtr wide Road South West: Plot No. 12	Plot Area 150 Sq. Mtr. Covered area 259.59 sq. Mtrs.

Date: 11.08.2026
Place: Greater Noida

Krishna Kumar (Authorised Officer)
For Encore Asset Reconstruction Company Private Limited
(Acting in its capacity as the trustee of EARC-EOT-001-TRUST)

MEYER APPAREL LIMITED

CIN:L18101HR1993PLC032010

Regd. Office : Musti No. 17, Killa No. 08, Narsinghpur, Gurgaon, Haryana, India, 122004



कार्यालय जोधपुर विकास प्राधिकरण, जोधपुर

क्रमांक :- राजकाज 23926975 दिनांक :- 10/08/2026

ई-निविदा सूचना संख्या- MP/MLA-LAD/08/2026-27

जोधपुर विकास प्राधिकरण, जोधपुर की ओर से प्राधिकरण एवं राजकीय विभाग में उपयुक्त श्रेणी में पंजीकृत संवेदक जिनका पंजीयन नियमानुसार पुनरावलोकन (Review) किया हुआ हो, से निर्धारित प्रपत्र में ई-प्रोक्युरमेंट प्रक्रिया से ऑनलाईन निविदाएं आमंत्रित की जाती हैं। जो निम्नलिखित दिनांक अनुसार डाउनलोड तथा खोली जायेगी। इन कार्य की अनुमानित लागत, निविदा बेचे जाने तथा प्राप्त करने की दिनांक, निविदा शर्तें आदि सम्पूर्ण विवरण वेबसाइट www.jodhpurjda.org, www.eproc.rajasthan.gov.in एवं www.sppp.raj.nic.in पर देखी जा सकती है।

UBN No.:- JOD2627WSOB000241

राज.हस्ता.र/16/9483

अधिसूची अतिवृत्त (Zone Project - II)



कार्यालय जोधपुर विकास प्राधिकरण, जोधपुर

क्रमांक :- JDA/2026-27/EEHQ/1066 दिनांक :- 06/08/2026

ई-निविदा सूचना संख्या- मुख्यालय/23/2026-27

जोधपुर विकास प्राधिकरण, जोधपुर की ओर से प्राधिकरण एवं राजकीय विभाग में उपयुक्त श्रेणी में पंजीकृत संवेदक जिनका पंजीयन नियमानुसार पुनरावलोकन (Review) किया हुआ हो, से निर्धारित प्रपत्र में ई-प्रोक्युरमेंट प्रक्रिया से ऑनलाईन निविदाएं आमंत्रित की जाती हैं। जो निम्नलिखित दिनांक अनुसार डाउनलोड तथा खोली जायेगी। इन कार्य की अनुमानित लागत, निविदा बेचे जाने तथा प्राप्त करने की दिनांक, निविदा शर्तें आदि सम्पूर्ण विवरण वेबसाइट www.jodhpurjda.org, www.eproc.rajasthan.gov.in एवं www.sppp.raj.nic.in पर देखी जा सकती है।

UBN No.-: JOD2627WSOB000232, JOD2627WSOB000233

राज.हस्ता.र/26/9483

अधिसूची अतिवृत्त



कर्मचारी भविष्य निधि संगठन

EMPLOYEES' PROVIDENT FUND ORGANISATION

(श्रम एवं रोजगार मंत्रालय, भारत सरकार)

(Ministry of Labour & Employment, Government of India)

क्षेत्रीय कार्यालय, दिल्ली (उत्तर) / Regional Office, Delhi (North)

भविष्य निधि भवन, 28, सामुदायिक केन्द्र, वजीपुर औद्योगिक क्षेत्र, दिल्ली 110052

Bhavishya Nidhi Bhawan, 28, Community Centre, Wazirpur Industrial Area, Delhi-110052

दूरभाष :- 011 27376392,, फैक्स: 011 27376777 E-mail: ro.delhi.north@epfindia.gov.in

Ref: E/RO/DL (N)/DL/163677/Comp-VII/2026/400 Dated: 10/08/2026

सार्वजनिक सूचना

एतद्व द्वारा आम जनता को यह सूचित किया जाता है कि कर्मचारी भविष्य निधि एवं विविध उपबंध अधिनियम, 1952 को धारा 7ए के अधीन, जो कि नवनिर्मित भारतीय न्याय संहिता के खण्ड 227 और 265 (समाप्त हुई भारतीय न्याय संहिता की धारा 193 व 228 के स्थान पर) के अर्थ में एक अर्ध-न्यायिक प्रक्रिया है और इसके अधीन प्रत्येक संस्थान के निरिद्ध देय राशि निपटारा हेतु अग्रोहताहरी के न्यायालय में जांच प्रक्रिया चल रही हैं।

क्र.	प्रतिष्ठान परिचय स.	प्रतिष्ठान का नाम एवं पता	संबंधित निवीका/निदेशक/पार्टनर का नाम व पता	जांच की अवधि	सक्षम प्राधिकारी
1	DL/163677	मेसर्स कंटी हॉलिडेज इन एंड सुइट्स प्राइवेट लिमिटेड 2045/1, दूसरी मंजिल, चुना मंडी, पहाड़गंज, नई दिल्ली-110055	श्री विष्णु कलाम कुमार राय (निदेशक) पुत्र श्री अमरन्यास राय निवासी फी-3502, शेअर क्रॉस, स्प्रिंग यू, उत्तर प्रदेश	07/2019 से 07/2024	रुधि नैन, सहायक भविष्य निधि अधिकृत

उपरोक्त के आलेख में, प्रतिष्ठान के जिम्मेदार व्यक्तियों का ध्यान धारा 7ए के तहत जांच में उनके द्वारा प्रस्तुत जानकारी को और आकर्षित किया जाता है, और ऐसे व्यक्तियों को सलाह दी जाती है कि वे 7 दिनों के भीतर अग्रोहताहरी के समक्ष उपस्थित हों, अन्यथा योग्यता के आधार पर कार्यवाही समाप्त करके निर्णय लिया जाएगा।

(सूचित नैन)

सहायक भविष्य निधि अधिकृत

INNOVISION LIMITED

CIN: U74910DL2007PLC157700

Regd. Office: 1/209, First Floor Sadar Bazar, Delhi Cantt, Delhi, India, 110010

Corp. Office: Plot No 251, 1st Floor, Udyog Vihar, Phase-4, Gurugram, Haryana, India, 122015

Phone: 0124-4387354 Email: cs@innovision.co.in Website: www.innovision.co.in

STATEMENT OF UNAUDITED (CONSOLIDATED AND STANDALONE) FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of the Innovision Limited ("Company") at its meeting held on Wednesday, August 12, 2026 approved the Unaudited Financial Results (Standalone and Consolidated) for the quarter ended June 30, 2026 ("Financial Results").

The Financial Results, along with the Limited Review Report(s) (Standalone and Consolidated) Issued by M/s. SRGA & Co., Statutory Auditors of the Company are available on the website of the Company at www.innovision.co.in, and on websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick response (QR) code



INNOVISION LIMITED
LT COL RANDEEP HUNDAL
Chairman & Managing Director
DIN: 01887587

Date: August 12, 2026
Place: Delhi



B. L. KASHYAP AND SONS LIMITED

(L74899DL1989PLC036148)

Regd. Off: 409, 4th Floor, DLF Tower-A, Jasola, New Delhi - 110025

Ph: 91-11-40500300 ; Fax: 91-11-40500333

Website: www.blkashyap.com , Email: info@blkashyap.com

EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

Rs. In Lakhs						
Sl. No.	PARTICULARS	STANDALONE		CONSOLIDATED		
		Quarter ended	Year Ended	Quarter ended	Quarter ended	Year Ended
		30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	30.06.2026 (Unaudited)	31.03.2026 (Audited)
1	Total Income from operations	34,196.85	134,791.28	33,284.94	34,512.33	137,913.66
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extra Ordinary items)	1,522.85	6,204.99	1,443.88	1,428.03	6,512.33
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extra Ordinary items)	1,522.85	2,423.40	1,443.88	1,428.03	2,730.73
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extra Ordinary items)	1,088.37	1,857.67	1,072.02	1,000.48	154.72
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1,126.07	2,008.47	1,066.92	1,039.46	315.30
6	Paid Up Equity Share Capital (Face Value of the Share Rs 1/-)	2,254.40	2,254.40	2,254.40	2,254.40	2,254.40
7	Reserves (excluding Revaluation Reserves) as shown in the Audited Balance Sheet	72,391.84	71,265.77	70,324.22	51,461.12	50,421.66
8	Earning Per Share of Re. 1/- each (for continuing and discontinued operations)					
	Basic:	0.48	0.82	0.48	0.44	0.07
	Diluted:	0.48	0.82	0.48	0.44	0.07

Notes:

- The above is an extract of the detailed format of the Unaudited Financial Results for the quarter ended 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited financial results for the quarter ended 30th June, 2026 are available on the Stock Exchange website (www.nseindia.com, www.bseindia.com) and Company's website (www.blkashyap.com).
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 12th August, 2026.



For & on behalf of the Board of
B. L. Kashyap and Sons Limited

Sd/-
Vinod Kashyap
Chairman
(DIN: 00038854)

Scan QR code
to view Results

Place: New Delhi
Date: 12th August, 2026

WE BUILD YOUR WORLD

फॉर्म जी – (युन: जारी)

थिरानी इंडस्ट्रीज लिमिटेड के लिए रुचि की अमियक्ति हेतु आमंत्रण दिल्ली और मुंबई में जहाजों, नावों, जलयानों और हर प्रकार की तैरती संरचनाओं के निर्माण, रूपांतरण, किराये पर देने और अन्य संबंधित कार्यों में कार्यरत, साथ ही सेवा उद्योग से जुड़े हुए।

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36 A के उप-विनियम (1) के अंतर्गत)

प्रासंगिक विवरण		
1	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन / एलएलपी नंबर सहित।	थिरानी इंडस्ट्रीज लिमिटेड पैन नंबर: AAAC76029P सीआईएन: U74110DL1974PLC007351
2	पंजीकृत कार्यालय का पता	ई-2 / 203 भारतीय ट्रेड सेंटर अलकनंदा शॉपिंग कॉम्प्लेक्स, दिल्ली, भारत, 110019
3	वेबसाइट का यूआरएल	लागू नहीं
4	उन स्थानों का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	मुंबई, महाराष्ट्र – कंपनी की प्रमुख अचल संपत्तियां, जो दो जहाज / पोत हैं, मुंबई स्थित नए कस्टम हाउस के अधिकांश क्षेत्र में आती हैं।
5	मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	लागू नहीं
6	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों / सेवाओं की मात्रा और मूल्य	मात्रा-लागू नहीं वित्तीय वर्ष 2024–25 के दौरान परिचालन से राजस्व 19.92 लाख रुपये रहा।
7	कर्मचारियों / कर्मचारियों की संख्या	लागू नहीं
8	पिछले दो वर्षों के उपलब्ध वित्तीय विवरणों (अनुसूचियों सहित) और लेनदारों की सूचियों सहित अधिक जानकारी इस URL https://www.rtnsolvency.com/resource/julimate_Info.aspx	जानकारी नीचे दिए गए लिंक पर प्राप्त की जा सकती है।
9	संहिता की धारा 25(2)(एच) के अंतर्गत समाधान आवेदकों की पात्रता यूआरएल पर उपलब्ध है:	जानकारी नीचे दिए गए लिंक पर प्राप्त की जा सकती है। https://www.rtnsolvency.com/resource/julimate_Info.aspx
10	रुचि व्यक्त करने के लिए आवेदन प्राप्त करने की अंतिम तिथि	28-08-2026
11	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	07-09-2026
12	अंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	12-09-2026
13	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	16-09-2026
14	सूचना जापान, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि, संभावित समाधान आवेदकों के लिए।	17-09-2026
15	संकल्प योजनाओं को प्रस्तुत करने की अंतिम तिथि	17-10-2026
16	रुचि व्यक्त करने हेतु ईमेल आईडी जमा करने की प्रक्रिया करें	thirani.cirp@gmail.com
17	कॉर्पोरेट देनदार के MSME के रूप में पंजीकरण का विवरण	कंपनी MSME के रूप में पंजीकृत है। UDYAM-DL-08-0013678

दिनांक- 12.08.2026 एसडी / – सीए. रेशमा मितल नामित भागीदार आरआर इनसॉल्वेंसी प्रोफेशनल्स एलएलपी रिजोल्यूशन प्रोफेशनल थिरानी इंडस्ट्रीज लिमिटेड के मागले में। (माननीय राष्ट्रीय न्यायालय, नई दिल्ली बेंच, कोर्ट IV द्वारा दिनांक 01.06.2026 को पारित आदेश के अनुसार CIRP के तहत) पंजीकृत पता: सी-51, आरसीडी, राज नगर, गाजियाबाद-201002 ईमेल:- thirani.cirp@gmail.com, Manager.rtnsolvency@gmail.com

क्रिस्टल बिजनेस सिस्टम लिमिटेड

CIN : L92100DL1994PLC059093

पंजीकृत कार्यालय : 37, दूसरा प्लोर, रानी झारसी रोड, मोतिया खान, पहाड़गंज दिल्ली नई दिल्ली-110055 ईमेल आईडी : chndl Delhi@gmail.com, वेबसाइट : www.sadhnabroadcast.com, 30 जून, 2026 को समाप्त तिमाही के रेटैलेशन अनंकेक्षित वित्तीय परिणामों का सार

भाग 1

विवरण

(वै. लाख में)	समाप्त तिमाही (30.06.2026) (अनंकेक्षित)	समाप्त पूर्व तिमाही (31.06.2026) (अनंकेक्षित)	पूर्व वर्ष में समाप्त तत्स्थानीय 3 माहों में (30.06.2025) (अनंकेक्षित)	समाप्त पूर्व वर्ष में (31.03.2026) (अनंकेक्षित)
1. (वै. लाख में) से कुल आय	101.95	101.95	171.75	914.44
2. अवधि के लिए शुद्ध / (हानि) (वै. लाख में) / (अवधि अवसाधारण मदों से पूर्व)	-89.28	-89.28	-63.22	34.55
3. कर से पूर्व आयों के लिए शुद्ध लाभ / (हानि) (विशिष्ट एवं अथवा अवसाधारण मदों के बाद)	-89.28	-89.28	-63.22	34.55
4. कर के बाद अवधि के लिए शुद्ध लाभ / (हानि) (विशिष्ट एवं अथवा अवसाधारण मदों के बाद)	-89.12	-89.12	-62.87	11.67
5. अवधि हेतु कुल व्यापक आय (अवधि हेतु (कर के बाद) लाभ / (हानि) एवं आय व्यापक आय (कर के बाद से शांति)	-89.12	-89.12	-62.87	-11.20
6. इक्विटी शेयर पूंजी	1,002.65	1,002.65	1,002.65	1,002.65
7. आरक्षित पूर्व वर्ष के अकेक्षित मुद्रण पत्र देशीय एवं (पुनर्मुद्रांकन आरक्षितों के अतिरिक्त आरक्षित)	0.00	0.00	0.00	506.77
8. आय प्रति शेयर (₹ 1/- प्रति का) (जारी तथा अवशेष प्रचालनों के लिए)	-0.09	-0.09	-0.06	0.01
1. मुद्र :	-0.09	-0.09	-0.06	0.01
2. तबल :	-0.09	-0.09	-0.06	0.01

नोट :-

- उपरोक्त परिणामों की समीक्षा लेखापरीक्षा समिति द्वारा की गई है और निदेशक मंडल द्वारा 11 अगस्त, 2026 को आयोजित बैठकों में इन्हें अनुमोदित किया गया है। कंपनी की वैधानिक लेखा परीक्षाओं में एआईआई (सिस्टम और अन्य प्रकटीकरण आवश्यकताएं) विनियम 2015 के विनियम 33 के अनुसार 30 जून, 2026 को समाप्त तिमाही के उपरोक्त वित्तीय परिणामों की 'सीमित समीक्षा रिपोर्ट' तैयार की है।
- कंपनी की व्यावसायिक गतिविधि एक ही महत्वपूर्ण प्राथमिक व्यावसायिक खंड के अंतर्गत आती है, इसलिए कंपनी अधिनियम, 2013 की धारा 133 के तहत निर्दिष्ट INDAS 108 'ऑपरेटिंग सेगमेंट' के अनुसार कोई अलग रिपोर्ट करने योग्य खंड नहीं है।
- पूर्व अवधि और वर्ष के आंकड़ों को आवश्यकतानुसार पुनर्समूचीकृत / पुनर्वर्गीकृत किया गया है।

हस्ता / – बाल मुकुन्द तिवारी प्रबंध निदेशक

डीआईएन : 02566683

दिनांक : 11.08.2026

स्थान : दिल्ली

हेल्पेज फिनलीज लिमिटेड

(CIN: L51990DL1982PLC014434)

पंजीकृत कार्यालय: एन-19/1, श्री अजित, सत्यम कॉमर्सियल, मुकुट चक्रे, प्रकाशपुर, दिल्ली 110092 ईमेल आईडी: info@helpagefinance.com | वेबसाइट: www.helpagefinance.com

फोन नं.: 991-11-4557-8607

भौतिक विवेक के हस्तान्तरण और डीमैटरीयल्लेजेशन (डिमेंट) के लिए हेल्पेज विंडो

2026 को, 13/08/2026 MIRSDD-P0D/1/3750/2026, दिनांक 30 जनवरी, 2026 के अनुसार, हेल्पेज फिनलैज लिमिटेड ("कंपनी") के गैरप्राप्तियों को हस्तान्तरित किया गया है। कंपनी की वैधानिक प्रतिक्रियाओं के हस्तान्तरण और डीमैटरीयल्लेजेशन ("डिमेंट") की सुविधा के लिए 5 फरवरी, 2026 से 4 फरवरी, 2027 तक एक वर्ष की अवधि के लिए एक विशेष विंडो खोले गए हैं।

एक विशेष विंडो उन भौतिक सेवकों के हस्तान्तरण और डिमेंट के लिए उपलब्ध है जो 01 अक्टूबर, 2019 से पहले बने/बनकर गए थे। यह विशेष विंडो उन हस्तान्तरण अनुबंधों के लिए भी उपलब्ध है जो पहले प्रस्तुत किए गए थे और दस्तावेजी प्रक्रिया में कमी या अन्य कारणों से खारिज या अक्षम/असंगत कर दिए गए हैं।

1 अक्टूबर, 2019 से पहले निष्काटित हस्तान्तरण विवेक पर विशेष विंडो की प्रवेक्षणता के संबंध में स्पष्टता के लिए, नीचे दी गई तालिका का संदर्भ लिया जा सकता है:

क्या 1 अक्टूबर, 2019 से पहले हस्तान्तरण के लिए जमा किया गया था?	क्या मूल शेयर प्रमाणपत्र उपलब्ध है?	क्या विशेष विंडो में जमा करने के लिए पात्र है?
हो	हाँ	हाँ
नहीं-यह जमा नहीं है	हाँ	हाँ
हाँ-इसे पहले खारिज/वापस कर दिया गया था	नहीं	हाँ
हाँ	नहीं	नहीं

सूचना ध्यान दें कि केवल उन्हीं अनुबंधों पर विशेष विवेक के तहत विचार किया जाएगा जिनके साथ हस्तान्तरण विवेक और अन्य सहायक दस्तावेजों के साथ मूल शेयर प्रमाणपत्र संलग्न होंगे। विवेककों को सुविधा दिया जाता है कि इस विवेक के तहत हस्तान्तरित प्रतिभूतियां अनिवार्य रूप से केवल डीमैटरीयल्लेजेशन रूप में ही हस्तान्तरित के खाते में जमा की जाएगी और हस्तान्तरण के पंजीकरण की तिथि से एक (1) वर्ष की साँक-इन अवधि के अर्धेन अर्धेन। लॉक-इन अवधि के दौरान, ऐसी प्रतिभूतियों को हस्तान्तरित, गिरवी या लोन के रूप में स्थिति नहीं किया जाएगा। इस विशेष विंडो का साथ उद्देश्य के लिए, कृपया कंपनी के रजिस्ट्रार और शेयर ट्रान्सफर एजेंट, बीटल फार्मेशनल्स प्राइवेट लिमिटेड ("पी") लिमिटेड से संबंध करें, जिसका पंजीकृत कार्यालय है: बीटल हाउस, 3री मंजिल, 99 मंदारान, लोकन शांति सेंटर के पीछे, दादा हरप्रसादसर मंदिर के पास, नई दिल्ली-110062

केवाईसी का अपरेशनल और भौतिक शेयरों का डीमैटरीयल्लेजेशन

भौतिक रूप में प्रतिभूतियां रखने वाले शेयरधारकों को सलाह दी जाती है कि वे अपने केवाईसी विवरण को अपडेट करें और अपनी भौतिक शेयरहोल्डिंग को डीमैटरीयल्लेज्ड (डिमेंटिफिक) रूप में परिवर्तित करें। डीमैटरीयल्लेज्ड रूप में प्रतिभूतियों को रखने से कई लाभ मिलते हैं और भौतिक शेयर प्रमाणपत्रों से जुड़े जोखिम समाप्त हो जाते हैं। अधिक विवरण के लिए, निवेशक सेबी के परिचय का संदर्भ ले सकते हैं जो <https://www.helpagefinance.com/special-window-for-re-lodgement-of-transfer-requests.php> लिंक पर उपलब्ध है: प्रश्नों की beetalta@gmail.com पर भेजा जा सकता है।

हस्ता / – दर्शना अग्रवाल	हेल्पेज फिनलैज लिमिटेड के लिए
दिनांक: 12 अगस्त, 2026	कंपनी सचिव एवं अनुपालन अधिकारी

WORLDWIDE ALUMINIUM LIMITED

CIN: L70109DL1990PLC338798

Registered & Corporate Office: 602 Rohit House, 3 Tolstoy Marg Connaught Place New Delhi Central Delhi DL 110001 IN

Office Email: legalteam.worldwide@gmail.com, Website: www.wwal.in

Statement of Audited Results of Worldwide Aluminium Limited for the quarter ended June, 2026 prepared in compliance with the Accounting Standards (Ind-AS) (₹ In Lakhs except EPS)

Particulars	Quarter Ended		Year Ended	
	30th June 2026	31st March 2026	30th June 2025	31st March 2026
	Unaudited	Unaudited	Unaudited	Audited
Income				
Revenue from Operations	1,125.27	1,837.89	1,902.34	7,882.53
Other Income	-	-	-	-
Total Income (A)	1,125.27	1,837.89	1,902.34	7,882.53
Expenses				
Purchases of Stock-in-Trade	1,111.27	1,822.45	1,881.93	7,824.78
Employee Benefits Expense	7.76	5.94	6.07	24.10
Finance Costs	0.00	0.01	-	0.17
Depreciation	-	-	-	-
Other Expenses	5.20	4.44	3.41	15.88
Total Expenses (B)	1,124.23	1,832.85	1,891.40	7,864.93
Profit before Exceptional Item & tax (A-B)	1.05	5.04	10.94	17.60
Exceptional Item	-	-	-	-
Profit/(Loss) before Tax	1.05	5.04	10.94	17.60
Tax Expense :				
Current Tax	0.63	1.12	2.40	4.71
Deferred Tax	(0.37)	0.09	0.01	(0.06)
Profit/(Loss) for the year	0.78	3.84	8.54	12.95
Other Comprehensive Income/(Loss)				
A (i) Items that will not be reclassified to Profit or Loss:				
- Changes in Fair Value of Equity Instruments	-	-	-	-
(ii) Income tax relating to items that will not be reclassified to profit or loss:	-	-	-	-
Other Comprehensive Income/(Loss) for the year				
Total Comprehensive Income/(Loss) for the Year	0.78	3.84	8.54	12.95
Paid-up share capital (Face Value of Rs 10 each)	328.63	328.63	328.63	328.63
Other Equity	301.19	300.41	295.72	



पुणे महानगरपालिका, पुणे

निविदा प्रक्रिया कक्ष मलनि:सारण देखभाल व दुरुस्ती विभाग

निविदा जाहिरात – नविन कामे

विक्री कालावधी दिनांक:- १३-०८-२०२६ ते २७-०८-२०२६ १५:०० दुपारी पर्यंत

स्वीकृती दिनांक:- १३-०८-२०२६ ते २७-०८-२०२६ १५:०० दुपारी पर्यंत, तांत्रिक निविदा उघडणे प्रक्रिया दिनांक: २८-०८-२०२६ १५:०० दुपारी

निविदा क्रमांक	खात्याचे नाव	कामाचे नाव	निविदा किंमत रु.	अंदाजित पूर्वे गणित रुकम रु.	बयाणा रुकम रु.	कामाची मुदत (महिने)	निविदा विषयक जबाबदार व्यक्तीचे नाव व दुध्धनी क्रमांक
PMC/DRAINAGE/2026/29	मलनि:सारण देखभाल व दुरुस्ती	पंचवटी सोसायटी ते तीन हती चौक येथे मोठ्या व्यासाची उर्वरित ड्रेनेज लाईन विकसित करणे/ मास्टर प्लान नुसार नायडू सिव्हेज डिस्ट्रीक (एसडी-४) अंतर्गत तीन हती चौक ते विनकर सभागृह येथे ड्रेनेज लाईन विकसित करणे	रु. ६,०७९/-	रु. १४७२५००४/-	रु. १४७२५०/-	६	प्रशांत प्रदीप परदेशी ७७३८८०७११

अ) सदर कामाबाबत निविदा अटी/शर्ती इ. बाबतचा सर्व तपसिल निविदा संचायक्ये नमुद केला असून सदर कामाचे निविदा www.mahatenders.gov.in या वेबसाईटवर पाहण्यासाठी उपलब्ध आहे. निविदा संचाची विक्री व स्वीकृत सदर वेबसाईटवरून फक्त ऑनलाईन पद्धतीने करण्यात येत असून सर्व निविदा दोन पाकीट पद्धतीने मागविण्यात येत आहेत.

ब) निविदा प्रक्रियाच्या शेवटच्या दिवशी संच ग्राम व झाल्यास व स्वीकृतीच्या शेवटच्या दिवशी ऑनलाईन साद्रीकरण व झाल्यास याची सर्वस्व जबाबदार टेंडरदाची राहिल.

क) ऑनलाईन निविदा प्रक्रिया बाबतची संपूर्ण माहिती टेंडर सेल विभाग, पुणे म.न.पा. येथे मिळेल.

ड) कार्यालयीन आदेश क्र. अतिमआ (वि.)/३२, दिनांक २२/०४/२०१६ नुसार बयाणा रुकम इ.सी.ए./आर.टी.जी.एस./एन.एफ.टी. सुविधेमार्फतच स्विकारनेत येणार आहे.

(स्वाक्षरी) (-)

Pushpa Sambhaji Tilekar

टेंडर लिपिक

मलनि:सारण देखभाल व दुरुस्ती

पुणे महानगरपालिका

(स्वाक्षरी) (-)

Kailas Karale

कार्यकारी अभियंता

मलनि:सारण देखभाल व दुरुस्ती

पुणे महानगरपालिका

जाहिरात क्र. २/५५८ दि. २२/०८/२०२६



LIC HOUSING FINANCE LIMITED

4th Floor, Jeevan Prakash Building, P M Road, Fort, Mumbai - 400 001

POSSESSION NOTICE (for Immovable property)

Whereas, The undersigned being the authorized officer of LIC HOUSING FINANCE LTD., the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002(No.54 of 2002) and on exercise of powers conferred under section 13(2) read with rule 9 of the security interest (Enforcement) Rules, 2002, issued the demand notice calling upon the following borrowers, to repay the amount being mentioned against their names.

Sr No	Loan Account Number of Borrower	NAME OF BORROWERS	Description Of Secured Asset.	Amount Demanded. (Rs.)	Date of Demand Notice	Date of possession	Type Of Possession
1	611100006516	Mr/Mrs. Kiran Devi Mr/Mrs Indrajeet Gupta	D/206, 2nd Floor, Building No.3, Ananya Residency, Type F-3, Shaligram Residency, Gat No. 166, Village Padghe, Umroli (East), District Palghar, Maharashtra- 401 102.	Rs. 13,14,937.10/-	18-11-2024	06-08-2026	SYMBOLIC
2	6001110001662	Mr/Mrs. Gangaram Shambunath Tiwari	14, 2nd Floor, Building No. 12, Haware Nakshatra, D-Type, Phase II, 066, 1 (Pt),Dandekar College, Palghar (West), District Palghar, Maharashtra- 401 404.	Rs. 29,58,317.00/-	01-02-2025	07-08-2026	SYMBOLIC
3	611100004459	Mr/Mrs. Neha Omprakash Tiwari Mr/Mrs. Ganesh Dharma Mayalu	23, 4th Floor, Haware Nakshatra, Building No. 28, Type-A, Tembhide, District Palghar, Maharashtra - 401 404.	Rs. 16,65,185.27	10-01-2024	07-08-2026	SYMBOLIC
4	610500011187	Mr/Mrs. Laxman Vishnu Tawade / Mr/Mrs. Reshma Laxman Tawade	Hk 02-06-01, Mahindra Happinest, Sapna Industrial Estate, Rajnooli Chowki Dhani,Bhiwandi, District Thane, Maharashtra- 421 302.	Rs. 23,66,364.15/-	15-05-2026	11-08-2026	SYMBOLIC
5	610200002959	Mr/Mrs. Khushaboo Vijay Shirodkar Mr/Mrs. Mayur Dattu Shinde	Flat No. 507, 5th Floor, B- Wing, Ozone Galaxy Venus Building, 64/10 (P), 65/3A, 3B, 68, Kalher, Bhiwandi, District Thane, Maharashtra- 421 302.	Rs. 38,35,998.39/-	15-05-2026	11-08-2026	SYMBOLIC

Together with further interest, incidental expenses, cost, charges etc. till the date of payment within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount mentioned in demand notice. Notice is hereby given to the borrowers and the public in general that the undersigned has taken **SYMBOLIC Possession** of the properties described herein above in exercise of powers conferred on them under section 13(4) of the said act read with rule 9 of the said rules on the possession date mentioned above against their names. The borrowers in particular and the public in general are hereby cautioned not to deal with the properties mentioned above and any dealings with the properties will be subject to the charge of the **LIC HOUSING FINANCE LTD.,** for the amount mentioned herein above.

Authorised Officer
LIC HOUSING FINANCE LIMITED

Date : 13.08.2026 / Place : Mumbai

१४९१, सी, माया चॅम्बर्स, लक्ष्मीपुरी, कोल्हापूर-४९६००२.

फोन: ०२३१-२६४९६२१, २६४९६२२, फॅक्स: २६४९८८९,

ई-मेल: rh.kolhapur@unionbankofindia.bank.in

यूनियन बँक ऑफ इंडिया

भारत का उद्योग

UNION BANK OF INDIA

A Government of India Undertaking

REGIONAL OFFICE : 1411 C, Maya Chambers, Laxmpuri, Kolhapur - 416 002.

Ph.: 0231-2641621, 2641622, Fax : 2641889, rh.kolhapur@unionbankofindia.bank.in

Auction Notice

Tenders are invited in sealed envelope along with the EMD amount in the form of Demand Draft payable at **Union Bank of India**, super scribed with **Tender for participating in the auction of following Vehicles "AS IS WHERE IS" and "WHATEVER THERE IS"** basis to be auctioned on **"09.09.2026"** to be sent to **Union Bank of India, Regional Office - Kolhapur, 1411-C, Maya Chambers, Laxmpuri, Kolhapur - 416002.**All the tenders will be opened in presence of all the bidders on **09.09.2026 at 3.00 PM** at **Union Bank of India, Regional Office, Kolhapur.** Bidders should verify all documents in Branch before sending BID. No complaints will be entertained after auction of the Vehicle. Highest bidder will be invited for further process. The amount of EMD will be appropriated towards the total amount of the successful bid amount on same day.

The rest amount of successful bid will have to be deposited within seven days after the auction i.e. on or before 16.09.2026. If the successful bidder fails to deposit the rest amount before 16.09.2026, then EMD amount will be forfeited and Bank will re-construct the auction process of the vehicle. Vehicle Details:-

Sr. No.	Make, Model Name & Registration Number	Name of Borrower / Owner	Vehicle Hypothecated with & DD Payable favouring Branch of Union Bank of India / Contact No.	Reserve Price (Rs.)	EMD (in Rs.)
1.	Maruti Suzuki India Ltd. I Maruti XL6 Zeta CNG (Petrol & CNG) I NH-08-BE-2417 I 11/2024	ADITYA MAHADEV MORE	PALSHET 9762123521	735000	73500
2.	MAHINDRA & MAHINDRA LTD., MAHINDRA BOLERO MAXI TRUCK PLU 1.2T MH-08-AP-2102 (BOLERO PICK UP) 04/2019	AMOL JAYVANT PALKAR	KUWARBAV 9371840228	324000	32400
3.	PIAGGIO VEHICLES PVT. LTD., APE CITY CNG DLX MH-08-AQ-4203 (PASSANGER AUTO RICKSHAW), 01/2020	HARAD ASHOK PEDNEKAR	KUWARBAV 9371840228	56700	5670

Last date for receiving bid	Date & time of inspection	Date and time of Auction	Place of Auction
08-09-2026 till 5.00 P.M.	08-09-2026 between 10 AM. to 5 PM.	At 3.00 PM. on 09-09-2026	Union Bank of India, Regional Office - Kolhapur, 1411-C, Maya Chambers, Laxmpuri, Kolhapur - 416 002.

Place of Inspection :- For Vehicles at:

- 1) Patil Parking Yard, Garpir Chouk, Near Civil Hospital Road, Sangli, Contact No. 9284314929.
- 2) S K Parking Yard, Bharat Sut Girni Compound, Kupwad, Sangli - 416436, Contact No. 7719852927
- 3) Savant Bungalow, Tarabai Park, In front of Gold GYM, Kolhapur. Contact No. 9172188036
- 4) Khendi, Ashoknagar, Tal. Chiplun, Dist. Ratnagiri, Contact No. 9527505816
- 5) B 105, Sagar Ninad Apartment, Opp Shivaji High School, Zadgoan, Ratnagiri - 415612. Contact No. 7775814600

Please note that Bank will not be liable for any information found wrong later. Auction Process may be cancelled at any time without giving prior notice and Bank reserves all the rights regarding auction process.

sd/-,

Date: 11.08.2026 Place: Kolhapur. **Authorised Officer, Union Bank of India, Regional Office, Kolhapur.**



HINDUJA HOUSING FINANCE

Registered office at 27-A, HINDUJAH Industrial Estate, Guindy, Chennai- 600 032, Tamil Nadu, Branch: No. 02, First Floor, C-wing, Raj Hills, Building No.2, Dattapada Road, Borivali East, Mumbai 400066. E-mail: auction@hindujahousingfinance.com

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as the "Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of **Hinduja Housing Finance Limited (Secured Creditor)** having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai-600 015 and one of its Branch Office No. 02, First Floor, C-wing, Raj Hills, Building No. 2, Dattapada Road, Borivali East, Mumbai 400066, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: auction@hindujahousingfinance.com and <https://www.bankofbaroda.com/>.

DATE OF INSPECTION OF PROPERTY: 24.08.2026 To 28.08.2026 | EMD LAST DATE: 21.09.2026 | DATE OF E-AUCTION: 22.09.2026 | BID INCREASE AMOUNT Rs. 10,000/-

1. LAN / BORROWER NAME/ CO-BORROWER: MH/MH/TNME/A000000237. 1. Mr. Demand Notice Date & Amount: 7-Nov-2025 & Rs. 33,26,174/- Reserve Price: Rs. 34,42,400/-
Nashir Mulani 2. Mrs. Anjum Mulani Symbolic Possession Date: 6-Apr-2026 Total Outstanding Rs. 3326174/- as on 07/11/2025 Earnest Money Deposit (EMD) Rs. 3,44,240/-

Description Of The Immovable Property/ Secured Asset: All that Piece and parcel of All that Piece and Parcel of Flat No.104, on 1st Floor, admeasuring about 780 sq. ft. Built up area in the building known as "UNITED GALAXY" constructed on the said Plot No. A-3 & A-4 in "TMH STAFF AND FRIENDS CO.OP. HSG. SOCIETY LTD." on Gut No. 42/1-2, 43/1-2-3, 44/0, 45/1 & 45/1-B situate, lying and being at Village – Devad, Tal. Panvel, Dist. Raigad

2. MH/MSR/BSR/A000000697. 1. Mr. LUJWAL MHATRE Demand Notice Date & Amount: 26-Mar-2026 & Rs. 21,49,428/- Reserve Price: Rs. 26,73,200/-
2. Mrs. SEJAL MHATRE Symbolic Possession Date: 22-Jul-2026 Total Outstanding Rs. 2149428/- as on 26/03/2026 Earnest Money Deposit (EMD) Rs. 2,67,320/-

Description Of The Immovable Property/ Secured Asset: All that piece and parcel of All that Piece and Parcel of Flat No.201, admeasuring 468 Sq. Ft. Built up area, in the Building and Registered Society known as Shree Kunj Co-operative Housing Society Ltd. constructed in House No.48, CTS No. 604, being situate and lying being at Village Kamotha, Tal. Panvel, Dist. Raigad 412029, within the limits of Panvel Municipal Corporation (Old Grampanchayat Kamotha), in the Jurisdiction of Registration Sub-District of Panvel), District Raigad. Including constructed Building & Fixtures, With All Rights

3. MH/MSR/VIRA/A000001165. 1. Mr. Gajanan Navakar 2. Mrs. Padama Navakar Demand Notice Date & Amount: 26-Mar-2026 & Rs. 20,74,624/- Reserve Price: Rs. 23,02,900/-
3. Mrs. Renuka Navakar Symbolic Possession Date: 20-Jul-2026 Total Outstanding Rs. 2074624/- as on 26/03/2026 Earnest Money Deposit (EMD) Rs. 2,30,290/-

Description Of The Immovable Property/ Secured Asset: All that Piece and Parcel of Flat No.18, on Ground Floor, in B-3 Wing, admeasuring about 225 Sq. ft. i.e. 20.91 Sq. Mtrs Built up area in the Society known as Everest Hill Coop. Hsg. Soc. Ltd. having Registration No. TNA/(TNA)/ HSG (TC)/ 6804/1993-1994 dated 15.03.1994 situated at Navghar Road, Bhayander (East), Thane & Dist. Thane 401105, on the place of land bearing Old Survey No.99, New Survey No.61, Hissa No.13,17, situated, lying and being in the Revenue Village KHARI, Tal & Dist. Thane in the Registration District and Sub-District of Thane, within the Jurisdiction of Mrs Bhayander Municipal Corporation, Including constructed Building & Fixtures, with all Rights.

4. MH/GHR/PGKP/A000000174. 1. Mr. Vikram Adagale 2. Mrs. Kamal Popatl Adagale Demand Notice Date & Amount: 26-Mar-2026 & Rs. 19,43,837/- Reserve Price: Rs. 44,42,500/-
3. Mr. Roshan Adagale Symbolic Possession Date: 31-Jul-2026 Total Outstanding Rs. 1943837/- as on 26/03/2026 Earnest Money Deposit (EMD) Rs. 4,44,250/-

Description Of The Immovable Property/ Secured Asset: All that piece and parcel of All that Piece and Parcel of Flat No. 710 7TH FLOOR, SHIVAJI NAGAR SRA CHS, CTS No 14/385 OF CHEMBUR DIVISION, Umeshi Bappa Chowk, Sin. Panvel Highway, Chembur East, Mumbai 400071, Including constructed Building & Fixtures, with All Rights.

5. MH/MSR/VANVR/A000000740. 1. Mr. SUNIL PAL Demand Notice Date & Amount: 26-Mar-2026 & Rs. 18,08,897/- Reserve Price: Rs. 24,84,700/-
2. Mrs. MANALI PAL Symbolic Possession Date: 20-Jul-2026 Total Outstanding Rs. 1808897/- as on 26/03/2026 Earnest Money Deposit (EMD) Rs. 2,48,470/-

Description Of The Immovable Property/ Secured Asset: All that piece and parcel of All that Piece and Parcel of Flat No. 207, on Second Floor, in the Building known as Ravi Residency, admeasuring 501 Sq. ft. i.e. 46.56 Sq. mt. (Built up) constructed on Gavthan Land admeasuring 5 Gunthas & House No.307(1), lying, being & situated at Village Khairta, Taluka Palghar, District Palghar, within the local jurisdiction of Grampanchayat Khairta and within the Jurisdiction of Sub Registrar Palghar. Including constructed Building & Fixtures, With All Rights

6. MH/BSR/BSAR/A000000137. 1. Mr. Samrat Khan Khan Khan Demand Notice Date & Amount: 26-Mar-2026 & Rs. 13,54,440/- Reserve Price: Rs. 18,14,600/-
2. Mrs. Jaylunisa Khan Symbolic Possession Date: 27-Jul-2026 Total Outstanding Rs. 1354440/- as on 26/03/2026 Earnest Money Deposit (EMD) Rs. 1,81,460/-

Description Of The Immovable Property/ Secured Asset: All that piece and parcel of All that Piece and Parcel of Flat No. 207, on Second Floor, in the Building known as Ravi Residency, admeasuring 501 Sq. ft. i.e. 46.56 Sq. mt. (Built up) constructed on Gavthan Land admeasuring 5 Gunthas & House No.307(1), lying, being & situated at Village Khairta, Taluka Palghar, District Palghar, within the local jurisdiction of Grampanchayat Khairta and within the Jurisdiction of Sub Registrar Palghar. Including constructed Building & Fixtures, With All Rights

7. MH/BSR/BSAR/A000000333. 1. Mr. Samir Shaikh Demand Notice Date & Amount: 26-Mar-2026 & Rs. 12,36,385/- Reserve Price: Rs. 31,60,000/-
2. Mrs. Shabana Shaikh Symbolic Possession Date: 27-Jul-2026 Total Outstanding Rs. 1236385/- as on 26/03/2026 Earnest Money Deposit (EMD) Rs. 3,16,000/-

Description Of The Immovable Property/ Secured Asset: All that piece and parcel of All that Piece and Parcel of Flat No.3 and 4, on First Floor, admeasuring 738 Sq. ft. i.e. 68.56 Sq. Mtrs. (Built up area), in the Building known as Mandakini Apartment at Palghar situated on non-agricultural piece of parcels of land of Survey No.121, Hissa No.1 Part, Plot No.25, total admeasuring 331.92 Sq. Mtrs. situate lying and being at Village Palghar, Tal. Palghar, Dist. Thane, including constructed Building & Fixtures, with all Rights

8. MH/MSR/VIRA/A000000178. 1. Mr. Omprakash Gupta Demand Notice Date & Amount: 26-Mar-2026 & Rs. 11,45,709/- Reserve Price: Rs. 17,37,500/-
2. Mrs. Vandana Gupta Symbolic Possession Date: 27-Jul-2026 Total Outstanding Rs. 1145709/- as on 26/03/2026 Earnest Money Deposit (EMD) Rs. 1,73,750/-

Description Of The Immovable Property/ Secured Asset: All that Piece and Parcel of Flat No. 301, on the Third Floor, admeasuring area 34.50 Sq. Mtrs, Wing B, Type G, Building No. 4, known as Renuka Apartment in scheme known as Parasnath Nagar, being constructed on the Land bearing Gut No.210 admeasuring 0-60-4 H, R or thereabout situate, lying and being at revenue Village Umroli, Tal. & Dist. Palghar within the registration sub-district and registration district of Palghar. Including constructed Building & Fixtures, with all Rights

9. MH/BDL/BDPR/A000000067. 1. Mr. Nitin Vekhande Demand Notice Date & Amount: 26-Mar-2026 & Rs. 7,67,333/- Reserve Price: Rs. 16,42,200/-
2. Mrs. Pushpa Vekhande Symbolic Possession Date: 7-Jul-2026 Total Outstanding Rs. 767333/- as on 26/03/2026 Earnest Money Deposit (EMD) Rs. 1,64,220/-

Description Of The Immovable Property/ Secured Asset: All that Piece and Parcel of House No.585, Dalalpada (Thupk), Mukkam Post Thune, Taluka Shahapur, Districtl Thane, Maharashtra 421403. 1. For details, hel. procedure and online bidding on e-auction prospective bidders may Contact the Service Provider: M/s. C1India Pvt Ltd Head Office: Plot No. 68, 3rd Floor, Sector-44, Haryana, Gurugram-122003; Contact Person : Mr. Bhavik Pandya; Mobile Number: +91-8866682937; Email: Maharashtra@c1india.com / support@bankeauctions.com; E-Auction Website : www.bankeauctions.com; 2. For further details and queries, contact Authorised Officer, Hinduja Housing Finance Limited: Mr. Sachin Shalekar (Mob. No. 8779984037) and Mr. Ritesh Gawai (Mob. No. 901158221) Mr. Ganesh Patil (Mob. No. 9372403099).

sd/- Authorised Officer - HINDUJA HOUSING FINANCE LIMITED

Place: Maharashtra Date: 13.08.2026



NASHIK MUNICIPAL CORPORATION, NASHIK

E-Tender Cell Department

Notice No. 30 (Year 2026-27)

E-Tender Notice Regarding the PWD Department Work - 1

work of Nashik Municipal Corporation Nashik. vide E-Tender Notice No.30 (Year 2026-27) invites bid for 01 number of work which will be displayed on the website www.mahatenders.gov.in. from Dt.13/08/2026 to 27/08/2026 up to 3.00 pm Last date for acceptance of tender will be Dt.27/08/2026.

Note- All further necessary notices/clarifications will be published on the online website.

Sd/-
Executive Engineer
E-Tender Cell

जनसंपर्क/ जा.क्र./७०/२०२६
दि.१२/०८/२०२६
गोदा प्रदुषण टाळा, शहिय्य संभाळा Nashik Municipal Corporation

PUBLIC NOTICE

TAKE NOTICE THAT The Vendor Mr. Mohammed Asif Mohammed Ibrahim Shaikh (Gous) & others 6 are intending to sell and our clients are intending to purchase the Agriculture and Non-Agriculture Land situated at **Village Dheku, Tal Khalapur, Dist-Raigad** described in the Schedule hereto below free from all encumbrances by carrying Verification of Title. Any person having any claim or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, lien, licence, gift, possession or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 14 days from the date of publication of this notice of such claim, if any, with all supporting documents failing which title is found marketable necessary certificate shall be issued and the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on our clients.

THE SCHEDULE ABOVE REFERRED TO:
Village Dheku, Tal. Khalapur, Dist-Raigad

Survey/Gat No.	Hissa No.	Area	Assessment Rs=Ps
164	1	0-36.80 Po.Kh. 0-08.50	11=21
	Total Area	0-45.30 (H.R.Sq. mtrs)	
166	17	7.82.00 (R.Sq. mtrs)	78=20
	Total Area	7.82.00	

Dated : 13/08/2026 Mr. Sanket N. Mohite (Advocate)
104, 1st floor, Aadiya Vihar CHS, Mahatma Phule Marg, Near Old Post Office, Panvel 410 206. Dist- Raigad. Email id.advsnmohite@gmail.



BRIHANMUMBAI MUNICIPAL CORPORATION

PUBLIC NOTICE

Notice is hereby given that M/s. Rajesh Construction Company Pvt. Ltd. has come forward as the owner of the land bearing C.T.S. No. 95/B of village Hariyali for surrendering the said land, free of cost and free of encumbrances to the Brihanmumbai Municipal Corporation (BMC), more particularly described in the schedule hereunder written which is affected by 15.25 mtr. wide D. P. Road as per sanctioned Development Plan 2034 of 'S' Ward in lieu of grant of the Transfer of Development Rights (T.D.R.) in form of Development Right Certificates as per the provision of regulation No. 32 of Development Control and Promotion Regulations for Greater Mumbai, 2034.

Any person or persons (which means and includes Individuals, Firms, Companies, Association of person statutory bodies/ entities or any other authorities, etc.) having any share, right, title, interest, claim, demand or objection in respect of the said land mentioned in the Schedule hereunder written or any part thereof, as and by way of ownership, sale, exchange, transfer, lease, sub-lease, mortgage, gift, tenancy, leave and license, trust, inheritance, bequest, possession, maintenance, hypothecation, charge, lien, easement, litigation, disputes of whatsoever nature are or otherwise or any other rights or interests of whatsoever nature, are hereby called upon to make the same known in writing to the undersigned at the office of the Law Officer, Legal Department, Municipal Head office (Annexe Building), 3rd floor, Mahapalika Marg, Fort, Mumbai-400001, within 15 (fifteen) days from the date of publication hereof with documentary proof/ evidence or Court Orders thereof for any such purported claim/ objection, otherwise such claim or demand shall be deemed to have been waived to all intents and purposes.

If no claim or objection is received as mentioned hereinabove, BMC will complete the procedure of grant T.D.R. on its own merits without making any reference or regards to any such purported claim or interest which shall be deemed to have been waived for all intents and purpose and the same shall not be binding upon the BMC.

THE SCHEDULE ABOVE REFERRED TO :- (TDR/ES-S-213)

All that piece or parcel of vacant land or grounds situate, lying and bearing C.T.S. No. 95/B of village Hariyali in the Registration District and Sub-District of Mumbai City, admeasuring 2087.60 sq.mtrs. or thereabouts, affected by 15.25 mtr. wide D.P. Road as per sanctioned Development Plan 2034 of 'S' Municipal Ward and bounded as follows :

On or towards the East by : Central Railway
On or towards the West by : C.T.S. No. 95/A of village Hariyali
On or towards the South by : C.T.S. No. 92/B of village Hariyali
On or towards the North by : C.T.S. No. 95/C of village Hariyali

Dated this 12th day of August, 2026

Sd/-
(Smt. Komal Punjabi)
Advocate & Law Officer
For Brihanmumbai Municipal Corporation

PRO/1081/ADV/2026-27
Avoid Self Medication



BANK OF BARODA, Vapi Ind. Estate, SSI Branch, C/M-14,GIDC, P.B. No. 13, Nr. Char Rasta, Vapi- 396195-Dist. Valsad, Ph. 91 260 2422394, M. 9687680732, e-mail: indvap@bankofbaroda.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

"APPENDIX- IV-A [See proviso to Rule 6 (2) & 8 (6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" "without recourse basis" for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s Dues/Reserve Price/E-Auction Date & Time, EMD and Bid Increase Amount are mentioned below:-

Sr/ Lot No.	Branch Name Contact No.	Name & address of Borrower/s / Guarantor/s	Short Description of property with known encumbrances, if any / Status of Possession	Total dues	1. Reserve Price 2. Earnest Money Deposit (EMD) 3. Bid Increase Amount
1	Industrial Estate Vapi	United CAPZ Private Limited Reg. H No 2106 Rawadi Taluka Dahanu Dahanu Road Dist. Palghar, Thane Maharashtra 401602. Also at United CAPZ Private Limited Corporate add. Sr. No. 199, Vatar Road, Opp. Vapi Public School, Kuntla, Vapi-396191 1]. Mrs. Chanchalbhai Dahyabhai Patel, Ghelwad Falia, Dabhel Daman 396210. 2]. Mr. Jignesh Dahyabhai Patel, Ghelwad Falia, Dabhel Daman 396210. 3]. Jagruti Dahyabhai Patel Ghelwad Falia, Dabhel Daman 396210. 4]. Mrs. Parvati Jayantilal Dahanuwala, Paru Ramwadi Dahanu Road East Malvan Dahanu Palghar 401602. 5]. Mr. Rakesh Jayantilal Dahanuwala, Paru Ramwadi Dahanu Road East Malvan Agwan Dahanu Palghar 401602. 2]. Mr. Bhavesh Jayantilal Dahanuwala, Paru Ramwadi Dahanu Road East Malvan Dahanu Palghar 401602. 3]. Mr. Rakesh Jayantilal Dahanuwala, Paru Ramwadi Dahanu Road East Malvan Agwan Dahanu Palghar 401602.	All The Piece And Parcel Of The Immovable Property Flat No. 301, Admeasuring About 750.00 Square Feets (built-up), On The 3rd Floor In The Building Known As 'shilpa Terrace-b' In New Shiplo Co. Operative Housing Society Limited, Kastur Park, Shimoli Road, Borivali (west), Mumbai-400 092 situated At: Plot No. 51, 52, 53 & 54 At Village: Borivali Bearing Corresponding Cts No. 511/65, 511/64 In Village: Eksar 768/44-45, 768/46 In Village:borivali, Taluka, Borivali In Registration District And Sub-district Of Mumbai Suburban With All Other Rights, Title, Interest And Benefits Etc. Belonging To Mrs.Chanchalbhai Dahyabhai Patel. (Symbolic Possession)	12,46,55,190.03/- as on 08.08.2026	1. Rs.1,26,37,800/- 2. Rs. 12,63,780 3. Rs. 50,000/- (With unlimited extension of 10 minutes each)